IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.131/2017

In the matter of:

Care-Pro Bio Technologies Limited

....PETITIONER

SECTION:

Under Section 252

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

For the Intervener

: Ms. Anjali Yadav, PCS

For the Respondent/Cor. Debtor

For the RD (N)

: Mr. Manish Raj, Co. Prosecutor

: Ms. Lakshmi Gurung, Standing

Counsel, Income tax Deptt.

ORDER

Learned authorized representative/Company Secretary for the petitioner is present. Ld. representative for the ROC is also present and represents that in compliance to the directions passed by this Tribunal on 06.11.2017, reply has been duly filed with a copy in advance made available to the Ld. authorized representative for the petitioner. In relation to filing of rejoinder, it is represented by the Appellant /Practicing Co. Secretary that the petitioner does not wish to file any rejoinder. The same is taken on record. In the meanwhile, the petitioner will take notice to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off as well as to the Ld. Standing Counsel, Ms. Lakshmi Gurung, who is appearing before this Tribunal for the Income tax matters, within a period of one week.

Income tax Department to respond with their observations/objections, if any, on or before the next date of hearing which is fixed on 18.1.2018.

List on 18.1.2018.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit